

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Appeal No. 88661 of 2014

(Arising out of Order-in-Original No. 23-26/CEX/2014/C dated 28.05.2014 passed by the Commissioner of Central Excise, Customs & Service Tax, Nagpur).

M/s. Candico India Ltd.
M-32/36, MIDC Industrial Area,
Hingna Road, Nagpur 440 016.

Appellant

Vs.

C.C.E., Nagpur
Telangkhedi Road, Civil Lines,
Post Box No.81, Nagpur 440 001.

Respondent

WITH

Excise Appeal No. 88662 of 2014

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M/s. Candico India Ltd.
M-32/36, MIDC Industrial Area,
Hingna Road, Nagpur 440 016.

Appellant

Vs.

C.C.E., Nagpur
Telangkhedi Road, Civil Lines,
Post Box No.81, Nagpur 440 001.

Respondent

AND

Excise Appeal No. 88664 of 2014

(Arising out of Order-in-Original No. 23-26/CEX/2014/C dated 28.05.2014 passed by the Commissioner of Central Excise, Customs & Service Tax, Nagpur).

M/s. Candico India Ltd.

M-32/36, MIDC Industrial Area,
Hingna Road, Nagpur 440 016.

Appellant

Vs.

C.C.E., Nagpur

Telangkhedi Road, Civil Lines,
Post Box No.81, Nagpur 440 001.

Respondent**Appearance:**

None for the Appellant

Shri S.K. Hattangadi, Assistant Commissioner, Authorised
Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/ **86462-86465/2021**

Date of Hearing: 20.07.2021

Date of Decision: 20.07.2021

PER: BENCH

When the matter was called for hearing today, the learned AR for the Revenue submits that the appellants have opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, have also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeals are accordingly dismissed as deemed withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

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